## BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

## Appeal No. 6553 of 2025

:	Appellant
Vs	
	: Vs

CPIO, SEBI, Mumbai : Respondent

## **ORDER**

- 1. The appellant had filed an application dated August 25, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated September 09, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00239) dated September 10, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application dated August 25, 2025, sought the following information:
  - " (1) How much amount of PACL claims have been settled by you so far?
  - (2) If an investor has a claim of Rupees 50 thousands, 01 lakh or more in PACL, then by when will the application for payment be sought from him and by when will the payment be made, please give details of the date and time.
  - (3) Why is the process of payment of PACL claims by you so slow?
  - (4) After the claim is received in PACL, within how many days is the payment being made?
  - (5) For how long will you pay interest on the claim made by the investor?"
- 3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. The respondent further informed that the details of PACL Matters- Public Notices, press Releases, Status Report, and FAQs etc. are available on SEBI website.

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4. Ground of appeal – On perusal of the appeal, it appears that the appellant is not satisfied with the

response of the respondent.

5. I have perused the application and the response provided thereto. The respondent, in his response, has

categorically mentioned that the requested information is not available with SEBI. In this context, I note

that the Hon'ble Central Information Commission in the matter of Sh. Pattipati Rama Murthy vs. CPIO,

SEBI (Decision dated July 8, 2013), held: "... if it (SEBI) does not have any such information in its possession, the

CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given," Accordingly,

I do not find any deficiency in the response of the respondent.

6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to

investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble

Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order

dated February 2, 2016 of the Hon'ble Supreme Court of India. I also note that the respondent has

provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to

the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided

accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

• 1/20111001

Date: October 08, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA